

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5215/2001

(From the judgement and order dated 30/11/2000 in FAFO 530/2000
of The HIGH COURT OF Allahabad Bench AT LUCKNOW)

UTTAR PRADESH COOPERATIVE FED. LTD.

Petitioner (s)

VERSUS

M/S. K.S.M. BASHEER MOHAMMED & SONS

Respondent (s)

(With Appln(s). for exemption from filing O.T. and with prayer for
interim relief)
(For Final Disposal)

Date : 12/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)

Mr.R.C. Srivastava,Sr.Adv.,
Mrs Rani Chhabra,Adv.

For Respondent (s)

Mr.Rakesh Dwivedi, Sr.Adv.,
Mr.K.K. Mohan,Adv.,
Mr.N.K. Seth,Adv.,
Ms.Geetanjali Mohan,Adv.

UPON hearing counsel the Court made the following

O R D E R

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Learned counsel for the petitioner states that
annexures 3 & 4 to the counter affidavit filed by the
respsndents are not genuine documents. He, therefore,
seeks four weeks time for filing necessary affidavit of
concerned officer who is incharge and management of the
petitioner-federation as well as affidavit of few members of
the alleged high level committee constituted by the
federation.

List after four weeks.

.SP1

(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master